

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 189/ND/2017

In the matter of :

State Bank of India

.. PETITIONER

Vs.

Namdhari Food International (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 29.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Sandeep Bisht, for Operational Cr. NSEL


For the Respondent/Corporate Debtor :

For the Intervener : Mr. Rakesh Kumar Gupta, Liquidator, Ms. Maya
Gupta, Advocate on behalf of Liquidator

ORDER

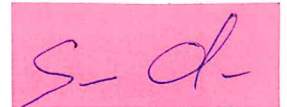
Counsel for the Liquidator is present. At this stage, Counsel for one of the Operational Creditors is present. Counsel for the Liquidator submitted that the Liquidator is in the process of filing the Writ Appeal in the Hon'ble High Court of Mumbai. It is also submitted that in CA-332/C-III/ND/2018 was heard on 19th December, 2018 but the order was not uploaded on the Website of NCLT and there is no information. The Counsel for the Liquidator is directed to file clean copies of the CA No.332/2018 on the next date of hearing.

Put up on 13.12.2019.



(K.K. VOHRA)
MEMBER (TECHNICAL)

Surjit



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)